

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 21**

**IA 1997/2024**

**In**

**C.P. (IB)/3219(MB)2018**

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **19.06.2024**

NAME OF THE PARTIES: UNION BANK OF INDIA V/s SUPREME  
MANOR WADA BHIWANDI  
INFRASTRUCTURE PVT. LTD.

Section 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

1. Ms. Nitisha Lad, Ld. Counsel for the Respondent present.
2. Ld. Counsel for the Respondent submits that copy of the Application has not been served upon them. However, the Ld. Counsel for the Applicant submits that copy of Application was already served and undertakes to serve it again.
3. Ld. Counsel for the Respondent is directed to drop the email id in the chat box to enable the Applicant to serve the copy of Application forthwith.
4. List this matter for further consideration on **03.07.2024**.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
/NP/

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**